

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 485 of 1992
T.A. NO.

DATE OF DECISION 15.3.99

Mrs. Sreekumari Shashi Menon Petitioner

Mr. P.H. Pathak Advocate for the Petitioner(s)

VERSUS

Union of India & others Respondents

Mr. B.N. Doctor Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. V. Ramakrishnan, Vice Chairman

The Hon'ble Mr. P.C. Kannan, Member (J)

JUDGMENT

1. Whether Reporters of Local Papers may be allowed to see the judgement ?
2. To be referred to the Reporters or not ?
3. Whether their Lordships wish to see the fair copy of the judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Mrs. Sreekumari Shashi Menon
739/2, Jagruti Park,
Sector 30, Gandhinagar 382 030
(Advocate Mr. P.H. Pathak)

.. Applicant

Versus

1. Union of India
Notice to be served
Through Chief Engineer
Central Public Works Deptt
Nirman Bhavan
New Delhi.
2. Executive Engineer
Electrical Division
CPWD, Jawahar Saw Mill compound
Opp: Shahpur gate
Ahmedabad 380 005.
(Advocate Mr. B.N. Doctor)

.. Respondents

ORAL ORDER
OA No. 485 of 1992

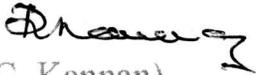
Dt. 15.3.1999.

Per Hon'ble Mr. V. Ramakrishnan, Vice Chairman.

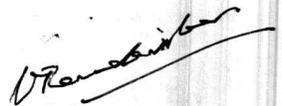
We have heard Mr. Pathak. He refers to the decision of the Tribunal in OA No. 71/1997- Mr.Bheesam Singh v/s Union of India and others and 47 other connected OAs decided on 29th September, 1998 by Jabalpur Bench regarding jurisdiction of this Tribunal with regard to I.D. matters and this was followed by Ahmedabad Bench while disposing of OA No.331 of 1987.

He further says that an appeal has been filed before the Hon'ble High Court of Gujarat but in order to avoid delay the applicant would like to approach the alternative forum.

2. He, therefore seeks leave to withdraw the present OA to take up the the matter to the appropriate forum. Leave is granted and the OA is disposed of as withdrawn. No costs.



(P.C. Kannan)
Member (J)



(V. Ramakrishnan)
Vice Chairman

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